

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 163 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2021

Name of the Company: Parthdye Chem Pvt Ltd  
V/s  
Clinch Silicones Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Mohit Gupta appeared for the Operational Creditor.

No one appeared for the Corporate Debtor.

Corporate Debtor once again granted an opportunity to file reply within two weeks from today, if failing which right to file reply may be closed. In case reply is filed by the corporate debtor, operational creditor may file rejoinder (not more than five pages) within seven days thereafter.

Matter to appear for further consideration on 14.06.2021

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 12th day of April, 2021